

CORAM : Hon'ble Mr. P.M. Joshi .. Judicial Member

23/6/1989

It is submitted by Mr. K.K. Shah, the learned counsel for the petitioner that the respondents in para 6 of the written statement have categorically stated that as per the rules the applicant's work can be again assessed after completion of 2 years from the last job analysis conducted on 10.10.1986. According to him, this period is expired on 11.10.1988 and perhaps due to the pendency of this proceeding. respondents might not have conducted the required job analysis. It is submitted that as such job analysis/expected to be conducted by the respondents and lift the result of such analysis, raises any grievance They would pursue has grievance but in the meantime, he seeks permission for the withdrawal of the present application. Permission as prayed for granted. We have no doubt that the respondents would conduct such indicated job analysis as they have already inducted in their written statement. Accordingly, the application stands disposed of as withdrawn with no order as to costs.

> (PM Joshi) Judicial Member

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